NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

MA 01/424(3)/NCLT/AHM/2017 In C.P. No. 7/397-398/CLB/MB/2015

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.01.2018

Name of the Company:

Nileshkumar Narayanbhai Panchal

V/s.

Jap Agro Foods Pvt. Ltd. & Ors.

Section of the Companies Act:

Section 634A of the Companies Act, 1956 r.w.

Section 424(3) of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

Abv.

REPRESENTATION

SIGNATURE

1. RITU SHAH

FOR Mr. GODTAKALA

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ORDER

Learned Advocate Ms. Ritu Shah i/b Learned Advocate Mr. Pavan Godiawala present for Applicant. None present for Respondents No. 1 to 3.

Respondent sent letter for adjournment.

List the matter on 13.03.2018.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 24th day of January, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL